

[1 August, 2003]

RAJYA SABHA

(b) if so, the number of such students during the last three years, separately;

(c) whether the nation is suffering a loss of three billion dollar per year due to rising number of students going abroad; and

(d) if not, the assessment of Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI RAMJIBHAI KATHIRIA): (a) and (b) Though the Government has no authentic information about the number of Indian students going abroad for higher studies, with the economic and financial reforms set in motion by the Government, the students mobility across international boundaries has considerably increased during the recent years.

(c) and (d) It is not possible to quantify the net profit/loss to the country on this account.

Fees by private schools and technical institutions

†1400. DR. PRABHA THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether arbitrarily charging of the donation and fees by the private schools and technical educational institutions for the admissions is legal;

(b) whether any limit has been fixed by Government for the fee to be charged from the students for each standard in the private schools; and

(c) if so, whether any concrete steps are proposed to be taken by Government to check the said arbitrary collections by the educational institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI RAMJIBHAI KATHIRIA): (a) No, Sir. As per the bye-laws of the Central Board of Secondary Education (CBSE) and Council for the Indian School Certificate Examinations (CISCE) the fees charged by the school should

†Original notice of the question was received in Hindi.

be commensurate with the facilities provided. Charging of capitation fees or voluntary donations for gaining admission in schools and technical institutions is illegal.

(b) No, Sir.

(c) All India Council for Technical Education (AICTE) has issued a notification in April 2003 allowing State level committees to determine fee of the technical institutions in the respective states for the year 2003-2004. CBSE has also issued circulars and instructions with regard to charging of capitation fees and related issues from time to time. State Education Boards are responsible for the schools in State sector.

Non-existent of technical education in North-East

1401. SHRI RUMANDLA RAAMACHANDRAYYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether higher education, especially technical education is almost non-existent in the North-East; and

(b) if so, the action proposed in this regard for better development of the North-Eastern Region?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI RAMJIBHAI KATHIRIA): (a) and (b) As per the information furnished by All India Council for Technical Education (AICTE), there are 59 approved technical institutions functioning in the North-Eastern States (35 Diploma level institutions, 12 Degree level institutions and 12 Postgraduate level institutions) including two Centrally funded technical institutions, namely, National Institute of Technology (NIT), Silchar and North Eastern Regional Institute of Science & Technology (NERIST), Itanagar. In addition, one of the Indian Institutes of Technology (IITs) is also located at Guwahati. For the benefit of students of North-Eastern States, 649 degree level and 339 diploma level seats have also been allocated for the academic year 2003-04 in various institutions in other States.